buoyancy of State revenues. The Committee has submitted its report to the Government and further necessary actron has already been initiated.

राजस्थान में रामपुरा-अम्बूचा खान की क्षमता

4397. **श्री ओंकार सिंह लखावत**: क्या इम्पात और खान मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 1997-98 के दौरान राजस्थान में रामपुरा-आगूचा खान के संयंत्र की प्रति दिन क्षमता को किस सीमा तक बढ़ाया गया है और उसके क्या परिणाम निकले हैं;

(ख) क्या राजस्थान में एक नया "जिंक स्मैल्टर" स्थापित करने का कोई प्रस्ताव है तथा उसकी लागत और उत्पादन क्षमता क्या होगी; और

(ग) "खनिज जिंक भंडार" के हवाई सर्वेक्षण संबंधी कार्य को किस सीमा तक पूरा कर लिया गया है और बाकी बचे कार्य को कब तक पूरा कर लिये जाने की संभावना है?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री समेश बैंस): (क) साजस्थान में रामपुरा-अगूचा खान स्थित अयस्क सज्जीकरण संयंत्र की क्षमता नवम्बर, 1997 में 3000 टन प्रतिदिन से बढ़ाकर 4500 टन प्रतिद्रिन कर दी गई है। वनम्बर, 1997 से 31 मार्च, 1998 तक का औसत उत्पादन 3400 टन प्रतिदिन सहा।

(ख) सरकार ने हिन्दुस्तान जिंक लिमिटेड द्वारा स्थामित किए जाने वाले एक नये जस्ता प्रगालक के लिए प्रौद्योगिकी आर्थिक साध्यता रिपोर्ट को तैयार करने के बारे में मंजूरी दे दी है जिसकी उत्पादन क्षमता 60,000 टन से 1,00,000 टन प्रतिवर्ष होगी। इस नए जस्ता प्रगालक को स्थापित करने की सही लागत इस समय बता पाना संभव नहीं है।

(ग) हवाई सर्वेक्षण 17 नवम्बर, 1997 को शुरू किया गया था जो 13 अप्रैल, 1998 को पूरा हो गाय। आंकड़ों का संसाधन/व्याख्य तथा जमीनी जांच संबंधी कार्य इस समय प्रगति पर है। हवाई सर्वेक्षण के संबंध में आंकड़ों को संसाधित करने का कार्य इस वर्ष के अंत तक पूरा हो जाने की आशा है।

इस्पात की कीमतों में वृद्धि

4398. **श्री गोपाल सिंह जी सोलंकी**:

श्री गोविन्दराम मिरी:

क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि:

(क) इस्पात की कीमतों में वृद्धि के क्या कारण हैं और इसका उत्पादन और मांग पर क्या प्रभाव पड़ेगा;

(ख) क्या सरकार "सेल", "एस्सार", टिस्कों" और निजी क्षेत्र में किन्हीं अन्य इस्पात कंपनियों के उत्पादों की कीमतें कम करने का विचार रखती हैं;

(ग) यदि हां, तो क्या सराकर इन संबंध में कोई सकारात्मक कार्यवाही करने का विचार रखती है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री समेश बैंस): (क) और (ख) जनवरी 1992 इस्पात का नियंत्रण समाप्त करने की मांग, उत्पादन और मूल्य बाजार ताकतों द्वारा शासित होते हैं। प्रमुख उत्पादकों द्वारा उत्पादित इस्पात का मूल्य निर्धारित करने में सरकार की कोई भूमिका नहीं है। गौण उत्पादक 1992 से पहले भी, अपने मूल्य स्वंय निर्धारित करने के लिए स्वतंत्र थे। इस्पात के खुले बाजार मूल्यों में विगत एक वर्ष में कोई अधिक वृद्धि नहीं हुई। इसका कारण सकने में सक्षम नहीं है।

(ख) और (घ) उपरोक्त (क) और (ख) को देखते हुए प्रश्न नहीं उठता।

Performance of SAIL

4399. SHRI GURUDAS DASGUPTA:
SHRI GAYA SINGH:

Will the Minister of STEEL AND MINES be pleased to state;

(a) whether SAIL's performance during 1996-97 and 1997-98, shows continuous downslide in profitability;

(b) if so, how does it compare with the performance of other major steel plants in the country;

(c) whether Government have conducted any study to understand the reasons behind the downslide of the public sector Navaratna; and

(d) whether lack of leadership and directions are among the many causes?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS):(a) and (b) The profits of Steel Authority of India Limited (SAIL) have decreased during 1996-97 and 1997-98. In the other major Integrated Steel Plants, viz., Rashtriya Ispat Nigam Ltd. (RINL) and Tata Iron & Steel Company (TISCO), RINL has registered an increase in losses and TISCO has

registered a decline in profits. The profits (after taxViosses in SAIL, RINL and TISCO, during the last two years, are given below:—

(Rupees in Crores)

Steel Plants	.1996-97	1997-98
SAIL	515.17	132.99 *
RINL	(-) 148.38**	(-) 304.14**
Tisco	469.21	322.08

* Provisional ** Unaidited (-) Loss

(c) and (d) The Department of steel periodically reviews the performance of Public Sector Undertakings (PSUs) under its adininistrative control including the special & current areas of coDcem etc.

The main i-easons identified for decline in profits in SAIL include slow down in demand for steel, greater competition from imports, and enhancement in supplies in domestic market. Further, the profits were adversely affected by increase in input prices primarily of coking coal, petroleum products, power, transportation and higher interest cost which could not be fully neutralised by better techno-economic parameters, cost reduction measures and increasie in the prices of steel, etc.

Amendments in MMRD Act, 1957

4400. DR. MAHESH CHANDRA SHARMA: Will the Minister of *STEEL* AND MINES be pleased to state:

(a) whether central Government are considering amendments in the Mines and Minerals (Regulation and Development) Act, 1957 and Mineral Concession Rules, 1960, particularly, wiA a view to delegate more powers to the State Governments; and

(b) if so, what steps have been taken in this regard and by whoi the amendments are likely to be made?

THE MINISTER OF SJATE IN THE MINIS11EY OF STEEL AND *MlffEB* (SHRI RAMESH *BMS):* (a) Yes, Sir.

(b) The Central Oovemment constituted a Committee under the Chairmanship of Secretary, Ministry of Mines, Government of India with Mining Secretaries of State Governments of Orissa, Rajasthan, Karnataka, Madhya Pradesh, Andhra Pradesh, Bihar Gujarat, Assam and Himachal Pradesh, Secretary General, Federation of Indian Mineral Industries and Controller General, Indian Bureau of Mines etc. as Members. The terms of reference of the Committee, *inter-alia,* included review of the existing laws and procedures governing regulation and development of minerals and to recommend steps to make them compatible with the policy changes and to suggest steps to r^Juce delays in grant/renewal of Prospecting licences/ Mining leases. The Committee was also to consider and suggest further delegation of powers to the State Governments regarding grant/renewal of Prospecting licences/Mining leases and measures to be taken to prevent illegal mining. The Committee has submitted its report to the Govem'ment and further necessary action has already been initiated.

Approval for Grant of Minerals Concessions

4401. DR. MAHESH CHANDRA SHARMA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that clearance of proposals from the State Governments seeking Central Government's approval for grant of minerals concessions for minerals specified in the parts of A and C of the first Schedule appended to the MMRD Act, usually takes long time; and

(b) the State-wise list showing number of cases pending for Central Government's approval?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL & MINES (SHRI RAMESH BAIS):(a) and (ta) Miiterai Concessions are granted as per provisions of .Mines and Minerals (Regulation asd Development) Act, 1957 and Rules *vamAt* thereunder by the State Govcrnn^ts concerned. Proposals for approval of mihOiJ concessions for minerals specified under th6 First Schedule of the aforesaid Act originat< from the respective State Governments and are , processed and disposed of by the Central Government as per provisions of law. All efforts are being made to expedite approval of Centra! Government. Incertain cases the